

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 84 OF 2016 &  
IA NO. 203 OF 2016**

**Dated: 14<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Ravikiran Power Projects Pvt. Ltd. ...Appellant(s)  
Vs.  
Gulbarga Electricity Supply Co. Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.  
Ms. Shivani Srivastava  
Ms. Rachitha

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.1 to 4

**ORDER**

Learned counsel for Respondent Nos. 1 to 4 seeks ten days more time to file reply. He may file the same on or before 23.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.03.2017 after serving copy on the other side.

List the matter on **30.03.2017**.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/sh*